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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ TEST.CAS. 4/2024

ANURAG AGGARWAL Petitioner

Through: Mr. Nautshad
Ahmed Khan and
Ms. Supriya Malik,
Advs.

versus

STATE NCT OF DELHI AND OTHERS..... Respondents

Through: Mr. Manovi Raj Singh,
proxy counsel for R-1
Mr. Jitesh Sharma, Adv.
for R-2

CORAM:
**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI
LALER (DHJS)**

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ORDER
02.02.2024

1. As per office note, citations published in the newspaper "The Statesman" and "Veer Arjun" both dated 25.01.2024 e-filed. Service report of notice sent to SDM, Kamla Nagar, Noida and Ghaziabad is awaited.
2. Notice was served upon respondent no.2 on 25.01.2024 and upon SDM, Model Town on 29.01.2024.
3. Learned counsel for respondent no.1 submits that the valuation report will be filed by SDM, Model Town within two weeks. Let fresh notice be issued to SDM, Kamla Nagar, Noida and Ghaziabad to file their valuation reports before the next date.
4. Learned counsel for respondent no.2 submits that he has not been supplied with the complete paper book. Same



be supplied within a week.

5. Objections/reply be filed by respondent no.2 along with affidavit of admission/denial and documents within thirty days thereafter.

6. Rejoinder/replication along with affidavit of admission/denial be filed by the petitioner within two weeks thereafter.

7. Joint document schedule along with its hard copy be filed at least a week prior to the next date.

8. Re-notify the matter for completion of pleadings/admission/denial on 05.09.2024.

**SHUCHI LALER (DHJS),
JOINT REGISTRAR (JUDICIAL)
FEBRUARY 2, 2024/cd**

Click here to check corrigendum, if any